- (a) whether Government are considering to incorporate provisions for compulsory licensing while amending the Indian Patents Act:
 - (b) if so, the details thereof; and
- (c) what steps are being taken by Gov ernment to prevent steep rise in pharma ceutical prices?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SMT. KRISHNA SAHI): (a) and (b) The Patents 'Act, 1970 already contains provisions for compulsory licensing.

(c) In accordance with the objectives of the Drug Policy, 1986, to ensure adequate availability at reasonable prices of essential life saving and prophylactic medicines, the prices of identified medicines are regulated under the provisions of the Drugs (Prices Control) Order, 1987.

Share of Patented Drugs in India

@*269. SHRI N. GIRI PRASAD: SHRI CHATURANAN MISHRA:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether Government's attention has been drawn to a chart showing share of patented drugs in India, prepared from the information available from the US Health Department, published in the Indian Express of 3rd January, 1994 which is contradicting the claim of Government that only about 15 per cent of drugs sold in the Indian market are covered by product patents; and
- (b) if so, what is Government's reaction thereto?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI RAM LAKHAN SINGH YADAV): (a) and (b) The report in the newspaper has been seen. It is incorrect in its assessment of

@ Previously Stared Question No. 209 transferred from 9th March, 1994.

the situation. The Government's assessment is that less than 15 per cent of the drugs of the total pharmaceutical market in the country comprised drugs which are under product patents.

Training under Colombo Plan

*270. SHRI ANAND PRAKASH GAUTAM: SHRI M. A. BABY:

Will the PRIME MINISTER be pleased to state:

- (a) the number of slots wasted for Colombo Plan training abroad due to denial of cadre clearance to CSS Officers during the last two years;
- (b) the number of CSS and other services' officers in whose case special cadre clearance given by the Department of Personnel and Training have been withdrawn and the grounds for the withdrawal of the same;
- (c) the number of officers to whom such special cadre clearanc; has been given during the last two years and on what grounds;
- (d) whether there is a deliberate discrimination against the CSS officers in this regard; and
- (e) if so, the steps taken by Government to resolve the issue?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SMT. MARGARET ALVA): (a) No slots are specifically reserved for any Service for * trainning under the Colombo Plan. Hence, the question of under-utilisation of slots, for want of cadre clearance to CSS officers does not arise.

(b) and (c) There is no such thing as "special cadre clearance". However, Cadre clearance was withdrawn by the Department of Personnel and Training in respect of one CSS officer and onto IAS officer since they were ineligible! under the general guidelines, for nomination for a general course.